

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GUPTA MARRIAGE HALLS PVT. LTD.**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>GUPTA MARRIAGE HALLS PVT. LTD.</b>
2.	Date of incorporation of corporate debtor	23 <sup>rd</sup> February, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi (Under Companies Act, 1956)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL1996PTC076553
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office- C-7, Pushpanjali Enclave, Pitampura, New Delhi- 110034</b> <b>Principal Office- Hotel Samrat Heavens, Garh Road, Samrat Place, Opposite Lokpriya Hospital, Meerut, Uttar Pradesh- 250004</b>
6.	Insolvency commencement date in respect of corporate debtor	03 <sup>rd</sup> September, 2019 (order received and uploaded on 23 <sup>rd</sup> October, 2019)
7.	Estimated date of closure of insolvency resolution process	01 <sup>st</sup> March, 2020 (180 <sup>th</sup> Day from the Insolvency commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>MAHESH BANSAL</b> IBBI/IPA-001/IP-P00785/ 2017-2018/11341
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>MAHESH BANSAL</b> M/s. Mahesh Bansal & Associates, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 ( Punjab) <b>E-mail- emmbee.consulting@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>MAHESH BANSAL</b> M/s. Mahesh Bansal & Associates, SCF 24, First Floor, Bhadaur House, Ludhiana 141008 ( Punjab) <b>E-mail- ip.guptamarriagehalls@gmail.com</b>
11.	Last date for submission of claims	06 <sup>th</sup> November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (b) N/A

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of M/s Gupta-Marriage Halls Pvt. Ltd. on 03<sup>rd</sup> September, 2019 (order received by us and uploaded on the website of NCLT on 23<sup>rd</sup> October, 2019)



The creditors of M/s Gupta Marriage Halls Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 06<sup>th</sup> November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23<sup>rd</sup> October, 2019  
Place: Ludhiana



CA Mahesh Bansal  
Interim Resolution Professional  
Cell No. 9814117576